

GOVERNMENT OF INDIA  
DEPARTMENT OF ATOMIC ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO.4453**  
TO BE ANSWERED ON 29.03.2017

**REHABILITATION OF PROJECT AFFECTED PEOPLE**

4453. SHRI PRATHAP SIMHA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has accorded in principle approval of new locations of nuclear power plants for their installation in future and if so, the details thereof;
- (b) the updated status of the action taken by the Ministry, in coordination with concerned State Governments and other agencies to sort out issues like land acquisition etc. so as to facilitate early installation of new nuclear plants; and
- (c) whether the Government is also contemplating to offer better rehabilitation and resettlement package for Project Affected Persons and if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH):

- (a) Yes, Sir. The details of sites accorded in principle approval are as follows:

Site	Capacity (MW)
<b>Indigenous Reactors</b>	
Gorakhpur, Haryana	4 X 700 <sup>#</sup>
Chutka, Madhya Pradesh	2 X 700
Bhimpur, Madhya Pradesh	4 X 700
Kaiga, Karnataka	2 X 700
Mahi Banswara, Rajasthan	4 X 700
<b>With Foreign Cooperation</b>	
Kudankulam, Tamil Nadu	2 X 1000 <sup>\$</sup>
Jaitapur, Maharashtra	6 X 1650
Chhaya Mithi Viridi, Gujarat	6 X 1000*
Kovvada, Andhra Pradesh	6 X 1208
Haripur, West Bengal	6 X 1000*

<sup>#</sup> Of these four units, two are already sanctioned by the Government.

<sup>\$</sup>In addition to KKNPP-1 to 4

\*Nominal Capacity

- (b) The Department of Atomic Energy (DAE)/Nuclear Power Corporation of India Limited (NPCIL) is constantly engaged with State Governments for expeditious acquisition of land and early formulation and implementation of Resettlement & Rehabilitation (R&R) packages at Greenfield sites identified for location of nuclear power plants. Land has been acquired in the new sites at Jaitapur in Maharashtra and Gorakhpur in Haryana. Significant progress has been made in land acquisition at Chutka, Madhya Pradesh, Mahi Banswara, Rajasthan and Kovvada, Andhra Pradesh. The process of obtaining statutory environmental clearance from Ministry of Environment & Forests has also been initiated.
- (c) The Rehabilitation and Resettlement (R&R) packages for Project Affected Persons are formulated by the respective state governments in line with the prevailing central and state laws and policies. NPCIL funds the implementation of the packages. In addition, as part of its Neighbourhood Development Programme (NDP), NPCIL takes up neighbourhood welfare activities in the vicinity of the sites, in areas of Infrastructure, Healthcare, Education & Skill Development, Sanitation and Sustainable development.

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